

(SCHEDULE II)

FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

26th March 2019

To

The Liquidator
Narendra M.Parikh
Add.G-3,Jainco Tower,Dr.R.P.Road,
Ichalkaranji-416115 (Dist.Kolhapur)
Email:nparikhca@gmail.com

From

Mirje Associates,
1078, E,Ward,Bagal Chowk,
Kolhapur-416001

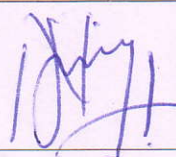
Subject: Submission of proof of claim in respect of the liquidation of Delta Automobiles Pvt Ltd under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

Mirje Associates, Kolhapur, hereby submits this proof of claim in respect of the fast track process in the case of Delta Automobiles Pvt Ltd.The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Mirje Associates, Partnership Firm Registration Copy M-32017-1-9-1971
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	1078, E, Bagal Chowk Kolhapur 416001 nitin@mahalaxmihonda.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	PRINCIPAL 206 lakhs INTEREST: TOTAL CLAIM: 206 lakhs.
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	a) Bank Statement copy b) Bank Transfer Voucher c) Return Cheque & Cheque return memo d) Agreement Email Copy e) Request mail to payback the amount f) Assurance of refund mail from debtor
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	NA
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	1. Funds advanced as per transfer voucher dtd 19th March 2015 2. Details are as per terms mentioned in the mail

7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	NA
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Bank Of India Shahupuri Branch A/C No 090120110000279
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	a) Bank Statement copy b) Bank Transfer Voucher c) Return Cheque & Cheque return memo d) Agreement Email Copy e) Request mail to payback the amount f) Assurance of refund mail from debtor

Signature of financial creditor or person authorised to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)	
Name in block letters NITIN SURYAKANT MIRJE	
Position with or in relation to creditor- Partner	
Address of person signing 165, Ratnadeep, Ruikar Colony, Kolhapur 416005	

*PAN- ACOPM8511G, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, Nitin Suryakant Mirje, currently residing at 165, Ratnadeep, Ruikar Colony, Kolhapur 416005,

do solemnly affirm and state as follows:

1. Delta Automobiles Pvt Ltd., the corporate debtor was, at the fast track commencement date, being the 26th day of March 2019, justly and truly indebted to me in the sum of Rs. Two Hundred and six Lakhs. (206 Lakhs)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a) Bank Statement copy
 - b) Bank Transfer Voucher
 - c) Return Cheque & Cheque return memo
 - d) Agreement Email Copy
 - e) Request mail to payback the amount
 - f) Assurance of refund mail from debtor
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Not Applicable.]

Solemnly, affirmed at Kolhapur on Thursday, the 26th day of March 2019.

Notary / Oath Commissioner.

Deponent's signature.

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 3 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom. Verified at Kolhapur on this 26th day of March 2019.

Deponent's signature.